

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

(IB)-07/ND/2018

In the matter of

Shri Bajaj Traders

....PETITIONER

Vs.

Varun Beverages Limited

.. RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Sanjeev Malhotra, Advocate
Mr. C.P. Singh, Advocate

For the Respondent/Corporate Debtor :

For the Intervener

:

ORDER

Learned Counsel for the petitioner is present. Learned Senior Counsel representing the Counsel on record for the Corporate Debtor is also present. A formal notice is required to be served upon the Corporate Debtor along with petition as it is represented that the same has not been served and the Corporate Debtor to file its reply within a period of one week with an advance copy of the same to be made available to the Ld. Counsel for the petitioner. Petitioner to file rejoinder within a period of 7 days thereafter.

Post the matter for enquiry on 12.2.2018.

- Sd/-
(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
24.1.2018